

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO.3727 OF 1985

M.C. MEHTA ... PETITIONER(S)

VS.

UNION OF INDIA AND ORS. ... RESPONDENT(S)

WITH

WRIT PETITION (CIVIL) NO.200 OF 2013

O R D E R

1. Learned counsel for the rival parties are agreed that the issue relating to river development and Ganga rejuvenation including municipal waste, domestic waste as also industrial waste is being heard on day to day basis by the National Green Tribunal (for short "the NGT") and as such the proceedings in these matters be transferred to the NGT for a joint consideration.

2. In view of the above, the proceedings in the instant writ petitions are directed to be transferred and be placed before the NGT along with Original Application No.200 of 2014 pending before it. It will be open to the NGT to take into consideration the allied matters connected with cleaning of river Ganga that it may encounter during the course of hearing.

3. Disposed of in the above terms.
4. Needless to mention that the instant order is being passed in the same terms as the earlier order passed by this Court on 29th October, 2014.
5. Consequent upon the disposal of the writ petitions, pending applications filed in these matters are also disposed of.

.....CJI.
[JAGDISH SINGH KHEHAR]

.....J.
[N.V. RAMANA]

New Delhi;
January 24, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 3727/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing rejoinder and directions and exemption from filing O.T. and intervention and stay and office report)

(For final disposal)

WITH

W.P.(C) No. 200/2013

(With appln. for exemption from filing O.T. and permission to replace the page and office report)

Date : 24/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Petitioner-in-person
in WP 3727/1985

in WP 200/2013

Dr. Kailash Chand,Adv.

For Respondent(s)
UOI

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Ms. Binu Tamta,Adv.
Mr. Santosh Kumar,Adv.
Mr. Pranav Kumar,Adv.
Ms. Renuka,Adv.
Ms. Sadhana Sandhu,Adv.
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Mr. Samir Ali Khan,Adv.

State of
Uttarakhand

Mr. Mukesh Giri,AAG

Mr. Ashutosh Kumar Sharma,Adv.

Mr. Bhuvneshwari Pathak Kaushik,Adv.

Mr. Rahul Kaushik,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

The writ petitions are disposed of in terms of the
signed order.

Consequent upon the disposal of these petitions, all
pending applications filed in these matters stand
disposed of.

(Anita Malhotra)
Court Master

(Renuka Sadana)
Assistant Registrar

(Signed order is placed on the file.)